

**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH
CIRCUIT SITTING AT RANCHI
OA/051/00113/18**

Date of Order: 15.02.2019

C O R A M

**HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER
HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER**

Mahesh Prasadi having No. MES/208230, S/o Madhu Sudan Sah, presently posted as Electrician HS-I at AF Singarsi, PO+PS- Singarsi, Dist. Pakur, Jharkhand..

.... **Applicant.**

By Advocate: - Mr. Mahesh Tiwary

-Versus-

1. The Union of India through its Secretary, Ministry of Defence, South Block, PO+PSD- New Delhi, Dist. New Delhi.
2. Commanding Works Engineer (SUBURB) Head Quarters, Military Engineering Services, Barrackpore, PO+PS- Barrackpore, Dist: North 24 Paraganas, West Bengal, Pin- 700120.
3. Assistant Engineer (Civil), AGE(I) AF, Singarsi, Military Engineer Services, 507 SU, AFG C/O 99 APO, PO+PS- Singarsi, Dist, Pakur, Jharkhand.
4. Chief Engineer, Head Quarter, (AF), Shillong Zone, C/O 99, APO, Pin- 900332, Dist. Shillong, Meghalaya.
5. Commanding Work Engineer (AF), Kalaikunda, C/O 99 APO, PO+PS- Kalaikunda, Pin- 900642, Dist. East Midnapore, West Bengal.

... **Respondents.**

By Advocate: - Mrs. M. Patra for Mr. H.K. Mehta, Sr. SC

O R D E R
[ORAL]

Per J.V. Bhairavia, A.M:- This Tribunal has granted interim relief to the applicant. It is brought to the notice of this Tribunal by both the parties that the applicant is going to retire within six months and as per the prevailing

circular and guidelines issued by the DoP&T such employees are not required to be transferred.

2. Under the circumstances, we do not find any cogent reason to keep this OA pending. Hence, the OA is disposed of with direction to the respondents not to disturb the applicant from his existing place of posting keeping in view of the fact that he is going to retire within six months unless there is exceptional strong reasons that too by granting due opportunity to the applicant. No order as to costs.

[Dinesh Sharma]
Administrative Member
Srk.

[Jayesh V. Bhairavia]
Judicial Member